

Grant of Funds to scert

4098. SHRI W. ANGOU SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of State Councils of Educational Research and Training (SCERT) registered under the Societies Registration Act in the country;

(b) the name of the States with the amount of funds granted by the Central Government and other financial organisation to the said Councils, Statewise; and

(c) whether there is any State where the SCERT is functioning as a State Department?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (c) Information is being collected and will be laid on the Table of the Sabha. However, under the Centrally Sponsored Scheme of Restructuring and Reorganisation of Teacher Education, State Councils of Educational Research and Training (SCERTs) are given matching grant on 50:50 basis by Central and State Governments subject to a maximum ceiling of Rs. 50 lakh as Central share. A statement showing the State-wise release of central grants for strengthening of SCERTs is Annexed.

Statement

(Rs. in lakhs)

STATE/UT	1991-92	1993-94	1994-95	1995-96	GRANT NO.	OF SCERT
1	2	3	4	5	6	7
ANDHRA PRADESH	—	—	25.00	—	25.00	1
ARUNACHAL PRADESH	—	—	—	—	25.00	
ASSAM						
BIHAR						
GOA						
GUJARAT						
HARYANA	—	—	—	25.00	25.00	1
HIMACHAL PRADESH	—	—	25.00	—	25.00	1
JAMMU & KASHMIR	—	—	—	50.00	50.00	2
KARNATAKA	—	—	—	25.00	25.00	1
KERALA	—	—	25.00	—	25.00	1
MADHYA PRADESH	—	25.00	—	20.00	45.00	1
MAHARASHTRA	—	—	25.00	—	25.00	1
MANIPUR	—	—	—	25.00	25.00	1
MEGHALAYA	—	—	—	25.00	25.00	1
MIZORAM	—	—	25.00	—	25.00	1
NAGALAND	—	—	—	25.00	25.00	1
ORISSA	—	—	—	25.00	25.00	1
PUNJAB	—	—	—	—	—	
RAJASTHAN,	5.00	12.50	20.00	—	37.50	1
SIKKIM						
TAMIL NADU						
TRIPURA	—	—	—	25.00	25.00	1

(Rs. in lakhs)

STATE/UT	1991-92	1993-94	1994-95	1995-96	GRANT NO.	OF SCERT
UTTAR PRADESH	—	—	—	25.00	25.00	1
WEST BENGAL						
A & N ISLAND						
CHANDIGARH						
DADRA & NAGAR HAVELI						
DAMAN & DIU		—	25.00	—	25.00	1
DELHI						
LAKSHDWEEP						
PONDICHERRY						
INDIA	5.00	37.50	170.00	270.00	482.50	18

Lifting of price control on Dextroprophyphen and Captopril.

4099. DR. D. VENKATESHWAR RAO: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether Pharmaceutical Major Wockhardt. Ltd. had made an appeal to Government to lift price control on Dextroprophyphen and Captopril;
- (b) if so, whether Government have considered the request;
- (c) whether Government have accepted the demand; and
- (d) if not, the main reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SHEES RAM OLA): (a) Yes, Sir.

(b) to (d) The two proposals were considered in detail by the Government and the Government has decided not to grant exemption from price control to Ms. Wockhardt. Ltd. in respect of these two bulk drugs on techno-economic grounds.

Formulation of action Plan to check Pollution

4100. SHRI IQBAL SINGH: Will the Minister of ENVIRONMENT & FORESTS be pleased to state:

- (a) whether Government propose to formulate an action plan to check polluted emissions, inadequate sanitation, chemical accidents and urban dirt;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the steps being taken by Government in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT. JAI NARAYAN PRASAD NISHAD): (a) to (d) The major sources of pollution in cities are due to emissions from industrial operations and vehicular traffic. The industrial emissions are regulated under Air (Prevention and Control of Pollution] Act, 1981 through State Pollution Control Boards/Pollution Control Committees (in Union Territories). The statutory responsibility for management of sanitation and solid wastes generated in urban areas lies with the Municipal Corporations-Committees. The pre-reau